

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 84/MP/2018

Coram:

Shri P.K.Pujari, Chairperson

Shri A.K. Singhal, Member

Shri A.S.Bakshi, Member

Dr. M.K. Iyer, Member

Date of Order: 17th July, 2018

In the matter of

Corrigendum to Order dated 18.5.2018

And In the matter of

Petition under section 79 (1) (b) and (f) for approval of the discount in tariff on account of allocation of coal linkage under the SHAKTI scheme of the Government of India

And

In the matter of

Adhunik Power & Natural Resources Limited
9B, 9th Floor, Hansalaya Building,
15, Barakhamba Road, Connaught Place,
New Delhi-110001

.....Petitioner

Vs

1. Tamil Nadu Generation and Distribution Corporation Ltd
NPKRR Maaligai, 6th Floor, Eastern Wing,
144, Annasalai,
Chennai - 600002

2. PTC India Limited,
2nd Floor, NBCC Towers
15, Bhikaji Cama Place
New Delhi-110066

3. Jharkhand Bijli Vitran Nigam Limited,
Engineering Building, HEC, Dhurwa,
Ranchi-834004
Jharkhand

....Respondents



ORDER

The Petitioner, Adhunik Power & Natural Resources Limited had filed the Petition for approval of the discount in tariff on account of allocation of coal linkage under the SHAKTI scheme of the Government of India and the Commission vide order dated 18.5.2018 had disposed of the said Petition.

2. It is noticed that certain inadvertent clerical error has occurred in the said order and the same is rectified by this order as under:

“In para 9, 2nd line, the discount of 0.03 paise per kwh shall be substituted and read as 3 paise/kwh.”

3. All other terms contained in the order dated 18.5.2018 remains unchanged.

Sd/-
(Dr. M.K.Iyer)
Member

Sd/-
(A. S. Bakshi)
Member

Sd/-
(A. K. Singhal)
Member

Sd/-
(P. K. Pujari)
Chairperson

